

IN THE HIGH COURT OF DELHI AT NEW DELHI

6543-6555  
No. \_\_\_\_\_/DHC/Gaz.-IB/G-2/Judgment/2024

Dated: 25<sup>th</sup> November, 2024.

From:

The Registrar General,  
High Court of Delhi,  
New Delhi-110003.

To,

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (New Delhi), Patilala House Courts Complex, New Delhi.
3. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
4. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
5. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
6. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
7. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
8. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
9. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
10. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
11. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
12. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
13. The Principal Judge (HQ), Family Courts, Dwarka, New Delhi.

**Sub:** Judgment dated 20.10.2023 passed by Hon'ble Supreme Court of India in Civil Appeal No. 4296/2023 titled "Yashpal Jain Vs. Sushila Devi & Ors"

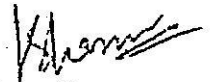
Sir/ Madam,

I am directed to refer to this Court's letter no. 3589-3601/DHC/Gaz/G-2/Judgment/2024, dated 27.05.2024 and letter no. 5190-5202/ DHC/Gaz/G-2/Judgment/2024, dated 30.08.2024 (copies enclosed) and to say that Hon'ble the Chief Justice on the recommendations of the Hon'ble Disposal Review Committee of this court has been pleased to direct to obtain data from District Courts in respect of point no. (ii) mentioned in said letters in revised formats (i.e Annexure-I and Annexure-II) for last three months i.e as on 31.08.2024, 30.09.2024 and 31.10.2024, and thereafter on a monthly basis.

You are therefore requested to furnish the afore-said information duly collated in prescribed formats in respect of your district for last three months i.e as on 31.08.2024, 30.09.2024 and 31.10.2024 by return e-mail at e-mail ID ar-gazette1b.dhc@gov.in by 27.11.2024 positively and thereafter on monthly basis by 10<sup>th</sup> of every succeeding month.

It is further clarified that the information in respect of point no. (i) "A duly collated statistical report regarding whether all courts at district and taluka levels are executing the summons in a proper and time bound manner as prescribed under Order V Rule (2) of CPC." mentioned in letters dated 27.05.2024 and 30.08.2024 is to be furnished regularly on monthly basis instead of bi-monthly basis.

Yours faithfully,



(Vinay Sharma)  
Deputy Registrar (Gazette-IB),  
For Registrar General

Encl.: As above


**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI**

No 44646-44746 /Stat./Inf./Gaz/2024

Delhi, Dated the 23 NOV 2024

Copy forwarded alongwith its enclosures with the request to send the requisite information in the prescribed formats (Annexure-I and II) by 26.11.2024 for onward transmission of compiled data to Hon'ble High Court of Delhi, New Delhi and thereafter by 7<sup>th</sup> day of every succeeding month:-

1. All the officers of DHJS and DJS, Central District, THC with the request to send the requisite information matching with the monthly data sent in respect of Chief Justice Conference.
2. The Officer In-charge, General Branch, Central District, Tis Hazari Court, Delhi with the request to send the requisite information in continuation to this office letter no. 37117/Stat./Inf./Gaz./2024 dated 01<sup>st</sup> June, 2024.

  
Mukesh Kumar Gupta)  
Officer Incharge(Judicial)  
For Principal District & Sessions Judge(HQs)  
Delhi

2 NOV 2024